

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

24.08.2020

Present Online:

Accused is already Proclaimed Offender.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. Accordingly, the matter stands adjourned for PE u/s 299 Cr. PC on 04.09.2020.



Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
24.08.2020